IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TWENTY FIRST DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HON'BLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 135 OF 2025

Between:

M/s. Laxmi Infobahn One Private Limited, Registered Office at Laxmi Cyber Centre, 8-2-682, Road No. 12, Banjara Hills, Hyderabad, Telangana - 500 034 Rep. by its Authorized Signatory, Mr. A.G.Krishnan, S/o. Late A K G Krishnan, Age: 59 years, R/o. Hyderabad.

...Applicant

AND

M/s. ANSR Global Corporation Private Limited, Registered Office at Manyata(Embassy Business Park, SEZ, L1, Block Banyan, Ground Floor, Outer Ring Road, Nagavara Hobli, Bengaluru - 560 045, Karnataka.
Rep by its Managing Director

...Respondent

Arbitration Application under Section 11(5) & (6) of the Arbitration and Conciliation Act, 1996 R/w Scheme for Appointment of Arbitrator, 2000 praying that this Hon'ble Court may be pleased to appoint the Arbitrator on behalf of the Respondent under Section 11(5) & (6) of the Arbitration and Conciliation Act, 1996 to adjudicate all the disputes between the Applicant and the Respondents herein arising out of the Lease Deed dated 03-11-2021 registered as Document No. 16528 of 2021.

Counsel for the Applicant: Mr. M. Naga Deepak

Counsel for the Respondents: Ms. M. Sri Harini Reddy

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

Arbitration Application No.135 of 2025

Order:

Heard Mr. M.Naga Deepak, learned counsel appearing for the applicant and Ms. M.Sri Harini Reddy, learned counsel appearing for the respondent.

2. By order dated 31.10.2025, this Court proposed to appoint Mr. Justice P.Naveen Rao, a former Acting Chief Justice of this Court as an independent Arbitrator to adjudicate the dispute between the parties. The order dated 31.10.2025 is extracted hereunder for easy reference:

> "Mr. M. Naga Deepak, learned counsel for the applicant.
>
> Mr. M. Sri Harini Reddy, learned counsel for the respondent.
>
> The applicant and the respondent are under a Lease Deed dated 03.11.2021 which provides for arbitration clause 39.2. For subsisting dispute arising out of the said Lease Deed, notice invoking arbitration clause was issued on 16.05.2025 upon the respondent which they have replied *vide* letter dated 21.05.2025. They reserve their right to respond to the factual and legal allegations at an appropriate stage and for nomination of an arbitrator. Thereafter, the applicant has

invoked the jurisdiction of this Court under Section 11(5) and (6) of the Arbitration and Conciliation Act, 1996 (for short 'the Act') for appointment of an arbitrator who has to be nominated by the respondent as the arbitration clause provides for a panel of three arbitrators, one each to be selected by the lessee and the lessor and the umpire to be appointed by the two arbitrators.

On notice, the respondent has appeared.

Learned counsel for the respondent does not object to the appointment of an Arbitrator to constitute the Arbitral Panel.

Ingredients of invocation of arbitration of the jurisdiction of this Court under Section 11 (5) and (6) of the Act are made out on the above grounds. Moreover, the respondent is agreeable to the appointment of an independent arbitrator from their side. As the applicant has already nominated their own arbitrator, I therefore propose to appoint Sri Justice P. Naveen Rao, a former Acting Chief Justice of this Court (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Rayadurgam, Ranga Reddy District, Mobile No: 8374012311) as an independent arbitrator on behalf of the respondent, to adjudicate the dispute between the parties. The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) of the Act read with Schedule VI of the Act.

Registry is directed to communicate this order to the proposed Arbitrator.

The matter be listed on 21.11.2025 along with Arbitration Application No.111 of 2025 with the response, if any, of the proposed Arbitrator."

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short 'the Act') by letter dated 06.11.2025.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Mr. Justice Mr. P.Naveen Rao, a former Acting Chief Justice of this Court (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Raidurgam, K.V.Ranga Reddy District, Telangana State – 500081; Ph.No.040-23442575/76; Mobile No.8374012311), to act as independent Arbitrator on behalf of the respondent in respect of the dispute between the parties. The Arbitrator nominated by the lessor and the

Arbitrator appointed by this Court shall nominate a third Arbitrator, who shall be the Chairman to constitute the Arbitral Tribunal.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

Sd/- T. KRISHNA KUMAR
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Mr. Justice Mr. P. Naveen Rao, a former Acting Chief Justice, High Court for the State of Telangana at Hyderabad (Resident of #3001, My Home Bhooja, Block-A, Plot Nos.22-24 & 31-33, Raidurgam, K.V.Ranga Reddy District, Telangana State – 500081; Phone No.040-23442575/76; Mobile No.8374012311) **(By Special Messenger)(Along with a Copy of affidavit and material papers)**
2. The Section Officer, O.S. Section, High Court for the State of Telangana at Hyderabad
3. One CC to Mr. M. Naga Deepak, Advocate [OPUC]
4. One CC to Ms. M. Sri Harini Reddy, Advocate [OPUC]
5. Two CD Copies

Kam/pr

HIGH COURT

DATED:21/11/2025



ORDER

ARBAPPL.No.135 of 2025

DISPOSING OF THE
ARBITRATION APPLICATION

28/11/25